

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2020**

Name of the Company: Ritesh M Jain (HUF)
V/s
Jagadishchandra B Mistri IRP For Sona
Alloys Pvt Ltd
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Advocate, Mr. Karan Sanghani is present on behalf of the applicant.


Advocate, Mr. Shashvata U. Shukla is present and submitted that he has been recently appointed by RP on the replacement of IRP, viz., Mr. Jagdishchandra B. Mistry. Hence, requesting some time to file Vakalatnama as well as reply.

The prayer is allowed.

Two weeks' time is granted to file reply along with Vakalantnama, by serving an advance copy of the reply to the applicant.

List the matter on 16.12.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 26th day of November, 2020.